

[Shri Ranga]

the Press services also. We are remiss and, therefore, we go into the Central Hall. If the Press services also go into the Central Hall after 5:30 P.M. and do not follow the proceedings that happen here and do not satisfactorily convey to the Press, then the proceedings will lose much of their value. Therefore, I would request you to convey your wish to those people to see that they remain there and do their duty satisfactorily.

MR. SPEAKER: You have been in Parliament and in public life for so long; I have also been there. As you know, there are times when there is no Press, and our friends are very often judicious enough to see above and then make their speeches.

श्री प्रकाशचौर शास्त्री : रंगा जी मे मेरा मवाल भिन्न है। वह केवल यह था कि यहाँ पर जो भी कार्रवाई होती है.....

सभ्यक महोदय : इसको छोड़िये।

I am sending it to the Minister for his statement. Kindly sit down.

माझे दस बजे आपका नोटिस मेरे पास आया था।

SHRI PILOO MODY: For the last three days I have been trying to bring to your attention about the firing in Porbandar. I have also sent a calling attention notice. To-day there is no call attention motion. Even then you have not admitted my call attention notice.

MR. SPEAKER: I have enquired into it. If you come to me, I will explain to you whether it is admissible or not. (Interruptions)

SHRI PILOO MODY: If you invited me, I would have readily come.

MR. SPEAKER: You are always welcome.  
12-46 Hrs.

Re. SITUATION IN KERALA

SHRI P. RAMAMURTI (Madurai): Sir, I am seeking your guidance in a very grave matter because the House is due to adjourn day after tomorrow. To-day I have received an alarming telegram from a very senior member of this House, Mr. A. K.

Gopalan, who has been a member of this House ever since 1952. He says in the telegram:

"CENTRAL RESERVE POLICE RUNNING AMUCK IN KERALA TOWNS AND RURAL AREAS BY BEATING INDISCRIMINATELY PEDESTRIANS AT KANNAPURAM....." (Interruptions)

AN HON MEMBER: It is a white lie.

SEVERAL HON MEMBERS rose.—

SHRI P. RAMAMURTI:..... TELLICHERRY, CALICUT, KALLIASSERY AND OTHER PLACES, RAPING, LOOTING...

SHRI K. LAKKAPPA (Tumkur): I rise on a point of order, Sir. The point of order is this. I want your guidance on the procedure. Day before yesterday we raised a point arising out of a telegram. What are the conventions in this House? To-day you are allowing a member to raise the matter on a telegram received by him.

MR. SPEAKER: If all members are standing at the same time I cannot make out anything.

SHRI K. LAKKAPPA: This is unfair My submission is this: I want your guidance on the point. Telegrams are being received from various constituents by a member or anybody. On Saturday Shri Daschowdhury raised the same thing that in Cooh Behar the left Communists were obstructing and injuring people and infringing the fundamental rights of the citizens of the country. Is there any convention established by this hon House in regard to telegrams? This is a very serious matter with regard to Kerala and they want to malign the Government now in existence in Kerala.

MR. SPEAKER: Mr. Ramamurti, this morning another gentleman, Shri Rabi Ray, came to my chamber and brought this fact to my notice. I explained to him that the Central Reserve Police is, of course, on deputation there but it is always employed by the local authorities. It is not a Government of India concern. I do not allow it. (Interruptions)

SHRI P. RAMAMURTI: I would like to point out.....

MR. SPEAKER: I know it because it was discussed by another Member this morning.

SHRI P. RAMAMURTI : After all, the allegations are that these people are also... (Interruptions). We know what the Central Reserve Police has done on 19th September in Indra Prastha Bhavan. We know how they behave. Therefore..... (Interruptions)

Since it is directly under the disciplinary control of the Central Government, the State Government cannot take any disciplinary action against the Central Reserve Police. Since this matter comes within the direct disciplinary control of the Central Government, therefore, if there are very grave allegations.....

MR. SPEAKER : I have not allowed it. I would request Shri P. Ramamurti.....

SHRI P. RAMAMURTI : I do not normally get up. Please listen to me. Please hear me and then you can answer. I am only trying to argue with you..... (Interruptions)

MR. SPEAKER : Will the hon. Members please sit down or not?

SHRI K. LAKKAPPA : You cannot discriminate between one Member and another. You should allow us also to make our submissions.

MR. SPEAKER : If he wants it to be raised, then it should come through some proper motion and not in this manner by suddenly or abruptly getting up and bringing it up before the House..... (Interruptions) My hon. friends may please sit down.... Hon. Members may please sit down.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मेरा पायंट आफ आर्डर है। जब आप किसी मवाल के बारे में सदन की, या सदन के सदस्यों की, राय जानना चाहते हैं, तो आप उनको अपनी बात कहने की इजाजत देते हैं। मैं समझता हूँ कि आप ने श्री राममूर्ति को यह मामला उठाने की इजाजत दी है। दूसरे माननीय सदस्य भी इस बारे में जो कुछ कहना चाहते हैं, वह कहें। मवाल यह है कि क्या यह मामला केन्द्रीय सरकार के दायरे में आता है या राज्य के दायरे में। इस पर आप अपना निर्णय दीजिए। हम लोगों की राय है कि चाहे

पोरबन्दर का मामला हो और चाहे केरल का, वृत्ति उस का सम्बन्ध सेंट्रल रिजर्व पुलिस से है, इस लिए वह केन्द्रीय सरकार के दायरे में आता है। अगर आप की ऐसी राय नहीं है, तो आप अपना निर्णय दीजिए। लेकिन कुछ माननीय सदस्यों द्वारा हल्ला करने की बया आवश्यकता है ?

SHRI P. RAMAMURTI : I want to agree the point with you. Am I not entitled to do so?

MR. SPEAKER : This was brought to my notice this morning by Shri Rabi Ray.....

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : You did not allow it.

MR. SPEAKER : I did not allow it, because I was given to understand that though they were on deputation there, their deployment was in the hands of the State Government there. If hon. Members think that in spite of that, it needs re-examination, I shall examine it. But now I shall not allow anything on it unless and until.....

SHRI P. RAMAMURTI : You may re-examine it.

SHRI A. SRILEDHARAN (Badagara) : On a point of order. In Kerala, there is a very explosive situation.... (Interruptions)

MR. SPEAKER : Hon. Members may please sit down. When I have given my ruling, what is the sense in quarrelling. Do hon. Members think that points should be made here just by shouting? (Interruptions) Now, papers to be laid on the Table.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION & RESEARCH, CHANDIGARH AND NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri K.K. Shah, I beg to lay on the Table—